ITEM NO.101 COURT NO.5 SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 9025/2026

UTTAR PRADESH AVAS EVAM VIKAS PARISHAD & ANR. Appellant(s)

VERSUS

M/S GAURSONS INDIA PVT. LTD. & ORS. Respondent(s)

IA No. 20718/2024 - EXEMPTION FROM FILING O.T.
IA No. 64857/2023 - EXEMPTION FROM FILING O.T.
IA No. 22814/2024 - EXEMPTION FROM FILING O.T.
IA No. 22810/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH
C.A. No. 9026/2026 (III-A)
I.R.
FOR EXEMPTION FROM FILING O.T. ON IA 67647/2023
IA No. 67647/2023 - EXEMPTION FROM FILING O.T.

C.A. No. 9027-9028/2026 (III-A)
I.R.
FOR EXEMPTION FROM FILING O.T. ON IA 76830/2023
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 76832/2023
IA No. 76832/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 76830/2023 - EXEMPTION FROM FILING O.T.

Date : 28-10-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

For Appellant(s) : Mr. R. Venkataramani, Attorney General for India
Ms. Aishwarya Bhati, A.S.G.
Mr. Rana Mukherjee, Sr. Adv.
Mr. Kamlendra Mishra- 1367, AOR
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ruchir Ranjan Rai, Adv.
Mr. Ashiwan Mishra, Adv.
Ms. Vaidruti Mishra, Adv.
Ms. Aditi Mishra, Adv.

Mr. P. N. Misra, Sr. Adv.
Mr. Abhishek Kumar Singh, AOR
Mr. Abhinav Jaganathan, Adv.
Ms. Anamika Yadav, Adv.

Signature Not Verified
Digitally signed by KAPIL TANDON
Date: 2026.10.28 17:10:18 IST
Reason:

Mr. Harsh V. Singh, Adv.
Mr. Kartik Arora, Adv.
Ms. Pallavi Singh, Adv.

For Respondent(s) :Ms. Veenu Singhal, Adv.
Mr. Anand Shankar Jha- 2476, AOR
Mr. Divyanshu, Adv.
Mr. Shubhank Sharma, Adv.

Mr. Kamlendra Mishra- 1367, AOR
Mr. Abhishek Kumar Singh- 2821, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Heard learned Attorney General for the State of Uttar Pradesh, Mr. P.N. Misra, learned senior counsel for the Uttar Pradesh Avas Evam Vikas Parishad and Ms. Veenu Singhal, learned counsel for the respondent(s)-developer.

2. Hearing concluded.

3. Judgment reserved.

4. Learned counsel appearing for the respondent may file written submissions on or before 30.10.2026.

(KAPIL TANDON)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR